

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1057
TO BE ANSWERED ON 28th JULY, 2026**

**FOOD ADULTERATION, LICENSING COMPLIANCE AND FORMALISATION OF
SMALL FOOD VENDORS**

1057. SMT. RENUKA CHOWDHURY:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of food business operators, including manufacturers, traders, street food vendors and small food establishments, registered or licensed under the Food Safety and Standards Act, 2006, and the number of licences and registrations that have expired or not been renewed, State-wise;
- (b) the number of cases of food adulteration detected, prosecutions launched and convictions secured during the last five years, State-wise and category-wise; and
- (c) the measures taken by Government to bring small & petty food businesses, street food vendors and informal food establishments into the formal food safety and licensing framework?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (c): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards (FSS) Act, 2006 is a shared responsibility between the Central and State Governments.

The State-wise details of active Licences and Registrations issued under the Food Safety and Standards Act, 2006 are annexed at **Annexure-I**. Details of enforcement action taken for all non-conforming foods products (including adulteration) across the country (State wise) in the

last 5 years is annexed at **Annexure-II, III, IV, V and VI** respectively.

FSSAI has undertaken following measures to facilitate and encourage informal, small, and petty FBOs to come under the formal food safety and licensing framework:-

- Introducing the provision for deemed registration of street food vendors, hawkers, food trucks, carts and similar food businesses registered under the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 to address the dual compliance requirements for street food vendors, registered with municipal corporation and town vending committee.
- Street food vendors and hawkers are completely exempt from the FSSAI registration fee. Applicable for both new registrations and renewals, eligible vendors can obtain a 5-year registration certificate completely free of charge.
- To reduce the regulatory burden on FBOs and promote ease of doing business, FSSAI has introduced perpetual validity for licences and registrations. Earlier, licences and registrations were required to be renewed periodically, with validity ranging from one to five years. Under the revised framework, licences and registrations will remain valid indefinitely, thereby eliminating the need for periodic renewals while ensuring continued compliance with the provisions of the FSS Act, 2006, and the rules and regulations made thereunder.
- Tatkal issuance of License/Registration has been implemented w.e.f. 28th June 2024 under certain kind of low risk food businesses such as Wholesalers, Distributors, Retailers, Transporters, Storage without atmospheric control, Importers, Food vending agencies, Direct sellers and Merchant – Exporters

**State-wise details of active Licences and Registrations issued under the
Food Safety and Standards Act, 2006 (as on 30.06.2026)**

S.No	State	Central License	State License	Registration
1	Andaman And Nicobar Islands	13	1834	8737
2	Andhra Pradesh	2380	39184	103029
3	Arunachal Pradesh	61	6111	11644
4	Assam	1615	16163	78420
5	Bihar	1114	36130	72825
6	Chandigarh	342	3127	2052
7	Chhattisgarh	647	19293	111373
8	Dadra and Nagar Haveli & Daman & Diu	104	1662	6245
9	Delhi	6507	33195	111424
10	Goa	335	4172	32852
11	Gujarat	13124	76851	225963
12	Haryana	4602	27326	87196
13	Himachal Pradesh	812	9772	109128
14	Jammu and Kashmir	430	12247	134912
15	Jharkhand	427	11304	71266
16	Karnataka	4674	77646	332358
17	Kerala	3736	63275	408067
18	Ladakh	10	554	8343
19	Lakshadweep	2	75	2950
20	Madhya Pradesh	2482	40440	351727
21	Maharashtra	16816	187598	1015455
22	Manipur	32	1522	29941
23	Meghalaya	75	2999	17357
24	Mizoram	12	509	15622
25	Nagaland	33	891	12308
26	Odisha	855	23816	109460
27	Puducherry	200	2458	8424
28	Punjab	2467	29829	126117
29	Rajasthan	3444	61357	583285
30	Sikkim	28	864	12413
31	Tamil Nadu	8354	140204	711285
32	Telangana	3066	35725	133951
33	Tripura	123	2160	15001
34	Uttar Pradesh	5794	120720	848562
35	Uttarakhand	958	10479	67318
36	West Bengal	5331	61557	202291
	Total	91,005	11,63,049	6179301

Annexure-II

Details of enforcement action taken by the State/UT Food Safety Authorities against non-conforming food products (including adulteration) during the Year 2025-2026					
S. No.	State	Samples analyzed	No. of Samples found Non-Conforming	Civil Cases	Criminal Cases
				Decided with Penalty	No. of Convictions
1	Andaman And Nicobar Islands	0	0	0	0
2	Andhra Pradesh	5,798	429	196	16
3	Arunachal Pradesh	191	10	1	0
4	Assam	1,444	117	0	0
5	Bihar	1,850	94	25	0
6	Chandigarh	603	53	71	17
7	Chhattisgarh	2,065	214	200	2
8	Dadra and Nagar Haveli & Daman & Diu	151	0	0	0
9	Delhi	1,684	109	32	16
10	Goa	2,492	321	12	0
11	Gujarat	11,903	824	842	65
12	Haryana	2,335	723	1,424	116
13	Himachal Pradesh	1,589	321	359	9
14	Jammu & Kashmir	6,546	664	1,368	14
15	Jharkhand	1,281	356	73	0
16	Karnataka	13,349	537	248	33
17	Kerala	16,746	1,863	1,026	330
18	Ladakh	519	26	12	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	12,448	757	1,790	32
21	Maharashtra	7,694	1,335	2,445	8
22	Manipur	570	0	1	0
23	Meghalaya	388	22	0	0
24	Mizoram	198	1	0	0
25	Nagaland	238	13	0	0
26	Orissa	1,110	61	0	0
27	Puducherry	388	84	0	0
28	Punjab	7,809	1,031	723	25
29	Rajasthan	17,325	4,594	2,695	31
30	Sikkim	418	7	6	0
31	Tamil Nadu	44,603	3,984	1,359	857
32	Telangana	3,576	398	0	0
33	Tripura	304	14	0	0
34	Uttar Pradesh	39,519	20,427	14,890	342
35	Uttarakhand	1,937	224	243	5
36	West Bengal	14,737	410	1,837	0
	Total	2,23,808	40,023	31,878	1,918

* The data for FY 2025-26 is provisional and subject to revision based on the outcome of further lab testing and court proceedings.

Annexure-III

Details of enforcement action taken by the State/UT Food Safety Authorities against non-conforming food products (including adulteration) during the year 2024-2025					
S. No.	State/UT	No. of Samples Analysed	No. of Samples found Non-Conforming	Civil Cases	Criminal Cases
				Decided with Penalty	No. of Convictions
1	Andaman And Nicobar Islands	810	4	0	0
2	Andhra Pradesh	5984	514	464	8
3	Arunachal Pradesh	125	9	7	0
4	Assam	1705	234	0	0
5	Bihar	2863	124	25	0
6	Chandigarh	374	65	116	41
7	Chhattisgarh	2069	270	143	6
8	Dadra and Nagar Haveli & Daman & Diu	56	0	0	0
9	Delhi	2624	130	18	16
10	Goa	1172	74	11	0
11	Gujarat	12387	901	859	91
12	Haryana	2233	500	599	59
13	Himachal Pradesh	1587	293	471	0
14	Jammu & Kashmir	6955	651	1,239	29
15	Jharkhand	364	138	52	0
16	Karnataka	9371	662	283	32
17	Kerala	10767	1635	1,088	206
18	Ladakh	417	45	38	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	13920	1635	2,597	22
21	Maharashtra	5403	1250	1,147	0
22	Manipur	126	1	2	0
23	Meghalaya	388	5	0	0
24	Mizoram	0	2	0	0
25	Nagaland	223	11	0	0
26	Orissa	2282	273	27	0
27	Puducherry	173	0	0	0
28	Punjab	4131	748	333	8
29	Rajasthan	13840	3788	3,114	30
30	Sikkim	254	0	0	0
31	Tamil Nadu	18071	2240	1,536	492
32	Telangana	3347	324	125	0
33	Tripura	123	5	0	0
34	Uttar Pradesh	30380	16500	14,920	215
35	Uttarakhand	1509	140	256	4
36	West Bengal	14502	1217	672	6
	Total	170535	34388	30142	1265

Annexure-IV

Details of enforcement action taken by the State/UT Food Safety Authorities against non-conforming food products (including adulteration) during the year 2023-24					
S. No.	State/UT	No. of Samples Analysed	No. of samples found Non-Conforming	Civil Cases	Criminal Cases
				Decided with penalty	No. of Convictions
1	Andaman And Nicobar Islands	0	0	0	0
2	Andhra Pradesh	6439	472	646	8
3	Arunachal Pradesh	501	11	2	0
4	Assam	1139	125	0	0
5	Bihar	2806	126	79	0
6	Chandigarh	311	49	87	52
7	Chhattisgarh	1373	167	86	2
8	Dadra and Nagar Haveli & Daman & Diu	185	0	0	0
9	Delhi	3412	150	36	12
10	Goa	599	16	17	0
11	Gujarat	15841	910	1701	65
12	Haryana	3485	856	593	47
13	Himachal Pradesh	1618	401	376	2
14	Jammu & Kashmir	9057	750	1612	22
15	Jharkhand	384	292	59	0
16	Karnataka	5492	286	75	16
17	Kerala	10792	1304	854	134
18	Ladakh	638	11	19	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	13998	2022	1938	46
21	Maharashtra	5087	1174	154	0
22	Manipur	168	3	0	0
23	Meghalaya	123	7	0	0
24	Mizoram	0	0	0	0
25	Nagaland	138	3	3	0
26	Orissa	2003	252	0	0
27	Puducherry	31	0	0	0
28	Punjab	6041	929	1204	102
29	Rajasthan	18536	3493	2181	12
30	Sikkim	231	0	0	0
31	Tamil Nadu	18146	2237	2195	478
32	Telangana	6156	973	425	0
33	Tripura	87	0	0	0
34	Uttar Pradesh	27750	16183	14627	163
35	Uttarakhand	1998	192	332	0
36	West Bengal	5948	414	285	0
	Total	170513	33808	29586	1161

Details of enforcement action taken by the State/UT Food Safety Authorities against non-conforming food products (including adulteration) during the year 2022-23					
S. No.	Name of State/UT	No. of Samples Analysed	No. of Samples found Non-Conforming	Civil Cases	Criminal Cases
				Convicted with penalty	No. of Conviction
1	Andaman & Nicobar Islands	1200	46	58	0
2	Andhra Pradesh	3607	314	339	12
3	Arunachal Pradesh	258	11	0	0
4	Assam	602	99	0	0
5	Bihar	2935	92	39	0
6	Chandigarh	473	64	27	8
7	Chhattisgarh	1468	96	119	8
8	Dadra Nagar Haveli & Daman & Diu	164	10	13	0
9	Delhi	3133	255	86	10
10	Goa	699	103	11	0
11	Gujarat	14562	978	547	24
12	Haryana	4445	1425	915	35
13	Himachal Pradesh	2720	729	93	1
14	Jammu & Kashmir	13502	1195	1592	15
15	Jharkhand	943	370	44	8
16	Karnataka	3416	322	191	15
17	Kerala	8533	1362	454	33
18	Ladakh	220	6	23	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	12507	2092	1908	71
21	Maharashtra	11077	1340	198	5
22	Manipur	169	4	0	0
23	Meghalaya	409	41	0	0
24	Mizoram	140	0	0	0
25	Nagaland	109	6	0	0
26	Odisha	1368	367	47	0
27	Puducherry	0	0	0	0
28	Punjab	8179	1724	1404	5
29	Rajasthan	13184	3965	2435	4
30	Sikkim	279	0	4	0
31	Tamil Nadu	24188	7924	3714	678
32	Telangana	4809	894	315	0
33	Tripura	31	8	0	0
34	Uttar Pradesh	30140	18108	13148	251
35	Uttarakhand	1839	342	507	5
36	West Bengal	6203	334	233	0
Total		177511	44626	28464	1188

Details of enforcement action taken by the State/UT Food Safety Authorities against non-conforming food products (including adulteration) during the year 2021-22					
S. No.	Name of State/UT	No. of Samples Analysed	No. of Samples found Non-Conforming	Civil Cases	Criminal Cases
				Convicted with penalty	No. of Conviction
1	Andaman & Nicobar Islands	850	4	5	0
2	Andhra Pradesh	5290	533	484	6
3	Arunachal Pradesh	108	2	0	0
4	Assam	520	67	5	0
5	Bihar	555	17	75	0
6	Chandigarh	388	28	60	1
7	Chhattisgarh	1436	180	90	6
8	Dadra Nagar Haveli & Daman & Diu	234	0	7	0
9	Delhi	1956	218	89	27
10	Goa	200	14	2	0
11	Gujarat	13663	824	668	14
12	Haryana	4235	1182	78	21
13	Himachal Pradesh	1745	308	249	0
14	Jammu & Kashmir	8109	1735	1931	4
15	Jharkhand	175	85	42	8
16	Karnataka	5844	150	125	0
17	Kerala	7855	925	237	10
18	Ladakh	47	19	12	0
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	16059	2900	2030	72
21	Maharashtra	9580	1454	787	12
22	Manipur	236	3	1	1
23	Meghalaya	70	5	0	0
24	Mizoram	0	0	0	0
25	Nagaland	127	14	0	0
26	Odisha	1168	260	52	0
27	Puducherry	5	2	2	0
28	Punjab	6768	1059	0	8
29	Rajasthan	10386	2891	626	1
30	Sikkim	66	5	0	0
31	Tamil Nadu	16363	3778	2884	360
32	Telangana	3077	353	77	0
33	Tripura	31	0	0	0
34	Uttar Pradesh	21987	13153	8585	118
35	Uttarakhand	2511	560	182	1
36	West Bengal	2701	207	52	1
Total		144345	32935	19437	671